

Annexure - 3

Name of the Corporate Debtor: Neo Capricorn Plaza Private Limited. (CIN U55102MH2004PTC187649)

Date of Commencement of CIRP: 09/01/2024, List of Creditors as on: 20/12/2024

| Secured financial creditors (other than financial creditors belonging to any class of creditors) - | | | | | | | | | | | | |
|--|--|------------------------|---------------------------|---------------------------|-----------------|-------------------------------------|-----------------------------|------------------------|--|-----------------------------|------------------------------|-------------------------------------|
| Sl.No. | Name of Creditor/ Home Buyer | Date of claim Received | Amount of claims received | Amount of claims admitted | Nature of Claim | Amount covered by Security Interest | Amount covered by Guarantee | Whether related party? | % Share in Total Amount of Claims Admitted | Amount of Contingent Claims | Amount of Claim Not Admitted | Amount of Claims under Verification |
| 1 | Omkara Assets Reconstruction Private Limited | 23-01-2024 | 7,23,58,86,457 | 7,23,58,86,457 | Secured Loan | 7,23,58,86,457 | 7,18,66,65,544 | NO | 99.94 | - | - | - |
| TOTAL | | | 7,23,58,86,457 | 7,23,58,86,457 | | | | | 99.94 | - | - | - |

Notes:**Security Interest:**

The details of the security interest has been extracted from Sanction Letter dated 26-12-2017, Loan Agreement, Claim Form and such other supporting documents provided by the claimant

The Corporate Debtor has under the loan facility agreements has given an exclusive charge of the following as per the different facilities which is bifurcated as below;

A. Entire Facility of Rs. 600 Crores is covered by the following security interest:

| Facility | Total Outstanding as (Rs.) |
|---|----------------------------|
| 100 Crore (PEL) | 1,31,71,80,428.24 |
| 450 Crore (PCHFL) (GSTAAD Hotels Pvt Ltd)** | 48,06,97,165.70 |
| 50 Crore (PCHFL) (GSTAAD Hotels Pvt Ltd)** | 62,14,04,863.94 |
| 450 Crore (PEL) (GSTAAD Hotels Pvt Ltd)** | 4,72,65,49,817.97 |
| Total | 7,14,58,32,275.85 |

** The claim of GSTAAD Hotels Pvt Ltd has been also included basis the Loan Document, the cross-collateralisation and the Demand Promissory Note dated 26.12.2017.

- First and exclusive charge by way of an equitable mortgage over CP Land and Crown Plaza Hotel under a memorandum of deposit of title deeds ("Crown Plaza MODT")
- First charge by way of an equitable mortgage over JW Land and JW Marriott Hotel under a memorandum of deposit of title deeds ("JWM MODT"). It is clarified herein that a charge has been created in favour of Global Hospitality Licensing S.A R.L. and such charge over the JW Land and JW Marriott Hotel in favour of Global Hospitality Licensing S.A R.L. will be modified to be a second charge pursuant to creation of a first charge in favour of the Lender;
- First charge by way of hypothecation over the Receivables and the Escrow Accounts to be created under a deed(s) of hypothecation. It is clarified herein that a charge has been created over the GHPL Receivables in favour of Global Hospitality Licensing S.A R.L. and such charge in favour of Global Hospitality Licensing S.A R.L. will be modified to be a second charge pursuant to creation of a first charge in favour of the Lender;
- First and exclusive charge by way of pledge over the Pledged Shares under a share pledge agreement dated 01.02.2018.
- Demand promissory note dated 26.12.2017 executed by the Borrowers as per the Loan Agreement dated 30.12.2020 for the benefit of the Lender
- Personal guarantee extended by Mr.Deepak Raheja, Mrs.Anita Raheja, Mr.Aditya Raheja & Mr.Shiv Raheja as per deed of guarantee dated 26.12.2017
- Corporate guarantee by Advantage Raheja Hotels Pvt.Ltd as per deed of guarantee dated 26.12.2017

B. ECLGS Facility of Rs. 19.50 Crores is covered by the following security interest:

- Second ranking charge by way of an equitable mortgage over CP Land and Crown Plaza Hotel under a memorandum of deposit of title deeds ("Crown Plaza MODT/MODT").
- Second ranking charge by way of hypothecation over the Receivables and the Escrow Accounts to be created under a deed(s) of hypothecation ("Deed of Hypothecation").
- Second ranking charge by way of pledge over the Pledged Shares under a share pledge agreement ("Share Pledge Agreement")
- Demand promissory note ("DPN") dated 30.12.2020

General Notes:

- Claims that are admitted may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information, or clarifications.
- Claims under verification have not been taken into consideration to ascertain the voting percentage of the financial creditors.
- The security interest reflected above in favour of the financial creditors is subject to further review.
- The security interest reflected above is subject to further substantiation/ modification on the basis of additional evidence or clarification.
- All the aforesaid claims shall be subject to the findings of the report of the forensic/transaction auditor